

*Shram Vibhag, Noti. No. 613(LL)/XXXVI (D)—6 (DL)-65, dated March 20, 1965 published in U. P. Gazette, Part 1, dated 20th March, 1965, page 670*

**Holi.**—In exercise of the powers conferred by sub-section (3) of Section 3 of the Uttar Pradesh Dookan Aur Vanijya Adhishtan Adhiniyam, 1962 (U. P. Act No. XXVI of 1962), the Governor of Uttar Pradesh is pleased to exempt in public interest all the shops and commercial establishments in Uttar Pradesh from the operation of the provisions of sub-section (1) of Section 5, read with Rule 3 of the Uttar Pradesh Dookan Aur Vanijya Adhishtan Niyamavali for three days preceding Holi festival subject to the conditions that —

- (1) they may open before 10 a. m. but not before 8 a.m. and close after 8 p.m., but not after 11 p.m. ;
- (2) they shall pay to such of their employees as are required to work overtime, wages at twice the ordinary rate for every hour of such overtime work ; and
- (3) they shall in lieu of a weekly close day falling during the said period of three days observe close day within a period of fifteen days after the Holi festival and also allow a full day's leave to their employees on that day.